

**GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.582
TO BE ANSWERED ON 20.07.2016**

Welfare of Minority Groups

**582. SHRI PINAKI MISHRA:
SHRI HARISH CHANDRA ALIAS HARISH DWIVEDI:**

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the welfare measures for the minority communities are uniformly applied on all the groups;
- (b) if so, the details thereof;
- (c) if not, which minority groups have benefitted the most from the welfare measures during each of the last three years till date;
- (d) whether any proposal for according status of minority to any religion or community is pending for consideration with the Government and if so, the details thereof along with the reaction of the Government thereon;
- (e) whether there are any charter/rule for according status of minority on international level to any religion or community; and
- (f) if so, whether the Government follows the said international charter/rule and if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI)

(a) Yes, Madam.

(b) The following schemes are implemented for the welfare of all the six notified Minority Communities uniformly:

- (i) The Multi-sectoral Development Programme (MsDP)
- (ii) Pre-matric Scholarship Scheme
- (iii) Post-matric Scholarship Scheme
- (iv) Merit-cum-Means based Scholarship Scheme
- (v) Maulana Azad National Fellowship
- (vi) Free Coaching & Allied Scheme
- (vii) Support to Minority candidates clearing Prelims conducted by UPSC/SSC, State Public Service Commission (PSC) etc
- (viii) Padho Pardesh- Interest Subsidy on Educational Loans for overseas studies
- (ix) Jiyo Parsi
- (x) Seekho aur Kamao
- (xi) Nai Roshni
- (xii) USTTAD
- (xiii) Equity Contribution to NMDFC
- (xiv) Nai Manzil

The details of the above Schemes are available on the website of this Ministry at www.minorityaffairs.gov.in.

(c) Does not arise.

(d), (e) and (f) Proposals received for according Minority Status are examined under Section 2(c) of the National Commission for Minorities Act 1992 and disposed off according from time to time.
